Minutes of NC-V meeting No.03/AM 16 held on 23.04.2015

The meeting No.03/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 23.04.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No. 01/AM 16 dated 09.04.2015 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 03/AM-15 dated 23.04.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 3/84-ALC3/2015 MEETING DATE : 23.04.2015

		ALC3/2015 23.04.2015	Status:Deffered
HQ File	RLA File	Lic.No/Date:0310782585	Defer Date:21.05.2015
01/84/050/00136/AM15/	:03/94/040/01117/AM14/	23.05.2014	

refer the matter to D/oC&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 21.05.2015.

Case No.:28/20/84- ALC3/2014	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:3/84- ALC3/2015 23.04.2015	Status: Approved
HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and in and in consultation with Technical members presents in the meeting and Committee after deliberations decided of the above mentioned authorization, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP WOVEN SACK WITH LINER	500000 Kgs	1. POLYPROPYLENE GRANULE: (PPG)	319550 Kgs
			2. LLDPE GRANULES	210000 Kgs
	2		3. U.V. STABLIZER	9500 Kgs
			4. POLYPROPYLENE GRANULES (PPG) FOR PACKING MATERIAL	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:2/39/84-	Party Name: CONCEPT	Meet No/Date:3/84-	Status: Reject	
	ALC3/2014	CLOTHING	ALC3/2015		

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23.04.2015

HQ File RLA File Lic.No/Date:0510392141 Defer Date:23.04.2015

:01/84/050/00313/AM15/:05/23/040/00373/AM15/:25.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. As informed by the representative of DC (MSME), a deficiency letter has issued on 04.02.2015 for seeking some information/documents but no response received from the firm. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the matter.

 Case No.:13/39/84-ALC3/2014
 Party Name:TIRUPATHI NONWOVEN PRIVATE LIMITED,
 Meet No/Date:3/84-ALC3/2015
 Status: Deffered

 HQ File :01/84/050/00324/AM15/
 RLA File :50/24/040/00011/AM15/
 Lic.No/Date:5010002168 26.11.2014
 Defer Date:21.05.2015

Decision The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 21.05.2015

Case No.:2/47/84- ALC3/2014	Party Name:SHAUN FILAMENTS,	Meet No/Date:3/84- ALC3/2015 23.04.2015	Status: Deffered
HQ File	RLA File	Lic.No/Date:1710005990	Defer Date:21.05.2015
01/84/050/00437/AM15/	:17/24/040/00141/AM15/	02.12.2014	

Case No.:10/39/84- ALC3/2014	Party Name:HIJAZ KURODA GLOVES COMPANY PVT LTD	Meet No/Date:3/84- ALC3/2015 23.04.2015	Status: Deffered
HQ File	RLA File	Lic.No/Date:0410159894	Defer Date:21.05.2015
:01/84/050/00321/AM15/	:04/24/040/00227/AM15/	17.12.2014	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM, measurement of the product. A deficiency letter hasbeen issued to thefirm for the same on 17.02.2015. Therefore it was decided to wait for the same and defer the case for re-listing on 21.05.2015.

Case No.:1/47/84- ALC3/2014	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	ALC3/2015	Status: Approved
HQ File	RLA File	Lic.No/Date:0410160230	Defer Date:
:01/84/050/00436/AM15/	:04/24/040/00290/AM15/	04.03.2015	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical members present in the meeting decided of the above mentioned authorization, as detailed below:

S. No	Export Product	Export Quanti ty		Import item	Quantity allowed	
1.	50-55% LINEN 45-50% VISCOSE LADIES PANT (TROUSERS) GSM 180 (+/-20%) WITH POCKETS	15556 Nos	1.	50 -55% LINEN 45-50% VISCOSE SHEETING FABRIC GSM : 180 (+/-20%)	35000 meter	Sq.
		2.	80% POLYESTER 20% COTTON T/C POCKETING FABRIC WIDTH: 58" GSM: 105(+/-10%)		Sq.	
			3	ZIPPERS	15555 Nos	
			4.	BUTTONS	15555 Nos	
			5.	RIVETS	62220 Nos	
SPANDEX LADIES PANT	94-98% COTTON 2-6% SPANDEX LADIES PANT (TROUSERS) GSM : 320 (44445 Nos	1.	94-98% COTTON 2-6% SPANDEX FABRIC GSM : 320 (+/-20%)	100000 meter	Sq
	+/-20%) WITH POCKETS		2.	80% POLYESTER 20% COTTON T/C POCKETING FABRIC WIDTH: 58" GSM: 105(+/-10%)		
			3.	ZIPPERS	44444 Nos	
			4.	BUTTONS	44444 Nos	
			5.	RIVETS	177776 Nos	
3.	68-82% COTTON 15-30% POLYESTER 1-3% SPANDEX DENIM LADIES PANT (TROUSERS) GSM:	44445 Nos	1		100000 Sq.meter	
320 (+/-20%) POCKETS	320 (+/-20%) WITH POCKETS		2	80% POLYESTER 20% COTTON T/C POCKETING FABRIC WIDTH: 58" GSM: 105(+/-10%)		
	,		3.	ZIPPERS	44444 Nos	
			4.	BUTTONS	44444 Nos	
			9 5.	RIVETS	177776 Nos	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/3/84- ALC3/2015	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:3/84- ALC3/2015 23.04.2015	Status: Deffered
HQ File	RLA File	Lic.No/Date:5610004582	Defer
:01/84/050/00027/AM16/	:56/24/040/00066/AM15/	13.04.2015	Date:21.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers decided to refer the matter to D/oC&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 21.05.2015.

9 Case No.:2/3/84-ALC3/2015 Party Name:NEO CORP INTERNATIONAL

Meet No/Date:3/84-ALC3/2015 Status: Deffered

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Lic.No/Date:5610004583 Defer **RLA File** Date:21.05.2015 :56/24/040/00065/AM15/ 13.04.2015 :01/84/050/00028/AM16/

Decision: The Committee considered the case as per agenda along with other relevant papers decided to refer the matter to DIPP for their examination and comments. It was decided to await the same and defer

the case for re-listing on 21.05.2015.

Status: Deffered Party Name: ATLAS Meet No/Date:3/84-Case No.:3/3/84-ALC3/2015 LEATHER CORP ALC3/2015 23.04.2015 HQ File RLA File Lic.No/Date:0610038125 Defer Date:21.05.2015 :06/24/040/00001/AM16/ 20.04.2015 :01/84/050/00029/AM16/

Decision: The Committee considered the case as per agenda along with other relevant papers decided to refer the matter to D/oC&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 21.05.2015.

Manual agenda cases

11.

Case No.34	M/s Madura Coats Pvt. Ltd.
NC 03/AM-16, dt. 23.04.2015	File No.01/84/50/00172/AM-08/DES-V
Fixation of input output norms for	or "Lubricating Agent (PARAFIN WAX)" in respect of Advance
Authorization No. 3510021639 c	

Decision: The committee considered the case as per agenda along with other relevant papers and in consultation with Technical Members presents in the meeting. The firm has requested for ratification the Lubricating agent on net to net basis. The report has been called from TC, Mumbai on 17.04.2015 as the case was earlier referred to them on 04.10.2007 for ratification of norms, but the same have not ratify so far. It was decided to wait for reply of TC, Mumbai and defer the case for re-listing on 21.05.2015.

12.

Case No.35	M/s Orion Conmerx Pvt. Ltd.
NC 03/AM-16, dt. 23.04.2015	File No.01/84/50/084/AM-15/DES-V
Amendment in quantity for impo	rt item Sl. No. (2) in respect of Advance Authorization No. 0510385981
dated 07.05.2014.	

Decision: The committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical Members presents in the meeting. The firm has requested for amendment in quantity for import item Sl. No. (2) as per amendment sheet issued by RA, New Delhi on 18.06.2014 against the above said Advance Authorization. Accordingly, Committee after deliberations decided to ratify as detailed below:

S.No.	Export Product	Export Qty	Import item	Quantity allowed	
				Earlier	Now
1.	100% polyester yarn woven fabric GSM 77+-10% &	3865 Nos	100% polyester yarn woven fabric GSM 77+- 10%	1529 Sqms	1529 Sqms
	60%woll 25% Polyester 5% acrylic 5% Nylon 5% rayon fabric GSM 461.80+-10% with 100% cotton lining		60%woll 25% Polyester 5% acrylic 5% Nylon 5% rayon fabric GSM 461.80+-10%	2810 Sqms	4950.57 Sqms



fabric GSM 156+-10%	100% cotton lining fabric	2982	2982 Sqms
	GSM 156+-10%	Sqms	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13.

Case No.36	M/s. SAS International, Gurgoan
NC 03/AM-16, dt. 23.04.2015	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No. 0410140594 dated
19.10.2012.	

Decision: The Committee considered the case as per agenda along with other relevant papers decided to refer the matter to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 21.05.2015.

14.

Case No.37 .	M/s. Maya Export Corporation
NC 03/AM-16, dt. 23.04.2015	File No.01/84//050/00198/AM-15/DES-V
Enhancement in quantity in respe	ect of Advance Authorization No. 0510390974 dated 04.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the case. This matter was examined earlier by NC on 26.03.2015 and Committee observed that the firm were not given any justification for enhancement in quantity 1.79 Sqm instead of 1.36 Sqm/pc. Therefor a deficiency letter was issued to the firm on 20.04.2015. It was decided to wait for response of the firm and defer the case for re-listing on 21.05.2015. 15.

Case No.38	M/s Fashion Accessories
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/18/AM-16/DES-V
Fixation of input output norms in 25 10 2013	respect of Annual Advance Authorization No. 0510369393 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical Authority presents in the meeting and the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kitchen Towel Made of 100% Linen woven fabric GSM290 (+/- 10%)	7500 Pcs	100% Linen Woven Fabric GSM 290(+/-10%) Width70"	4530 meter

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.39	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/4/AM-16/DES-V

Decision: The committee considered the case as per agenda along with other relevant papers and Committee observed that the firm has not furnished the justification of export and import. Accordingly Committee decided to ask the firm to justify the export and import items and also furnish the sample of the product. It was decided to wait for response of the firm and defer the case for re-listing on 21.05.2015.

17.

Case No.40	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/5/AM-16/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No. 0510376608 dated
20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided as per written comments of DC(MSME) vide their U.O. 37(5)/13/2015-16 Hosiery/103 dated 23.04.2015 and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Ouantity	Import item	Quantity allowed
1.	Ladies Romper Made of 100% Cotton Woven Fabric GSM 165(+/- 10%) Style No. WD152U94	1300 Pcs	100% Cotton Woven Fabric GSM 165(+/-10%) Width 58"	1.74 sq.mtrs./ per piece.

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

18.

Case No.41	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/6/AM-16/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No. 0510376607 dated
20.01.2014.	*

Decision: The Committee considered the case as per agenda alongwith other relevant papers. Accordingly, Committee, the written comments received from DC(MSME) vide their U.O. 37(5)/15/2015-16 Hosiery/104 dated 23.04.2015 and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls frock made from 100% Silk Woven Fabric, GSM -80 +/- 10% (Style No. 890723)		100% Silk Woven Fabric , GSM - 80+/- 10% with 55"width	

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19.

Case No.42	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/8/AM-16/DES-V
Fixation of input output norms in 20.01.2014	respect of Annual Advance Authorization No. 0510376607 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical members present in the meeting. Accordingly, Committee after deliberations decided and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No. I	Export Product	Export	Import item	Quantity
•		Quantity		allowed
5.00	Ladies Dress made of 100% Silk Woven Fabric, GSM-69+/- 10%	450 Pcs	100% Silk Woven Fabric, GSM – 69+/- 10%), Width	

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(Style :745466)	44"	
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The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

20.

Case No.43	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/9/AM-16/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No. 0510376607 dated
20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided as per written comments received from DC(MSME) vide their U.O.No. 37(5)/14/2015-16/Hosiery/102 dated 23.04.2015 against the said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Dress made of 100% Silk Woven Fabric, GSM-77+/- 10% (Style :744062)	1450 Pcs	100% Silk Woven Fabric , GSM – 77+/- 10%), Width 54"		Sq.

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21.

Case No.44	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/10/AM-16/DES-V
Fixation of input output norms in 20.01.2014.	respect of Annual Advance Authorization No. 0510376607 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical members present in the meeting. Accordingly, Committee after deliberations decided and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Silk Wove Fabric, GSM-69+/- 10% (Style: 745598 / 744059	2200 Pcs	100% Silk Woven Fabric , GSM – 69+/- 10%), Width 44"	

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

22.

Case No.45	M/s Orient Craft Ltd.		
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/11/AM-16/DES-V		
Fixation of input output norms in 20.01.2014.	respect of Annual Advance Authorization No. 0510376607 dated		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical members present in the meeting. Accordingly, Committee after deliberations decided and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

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None

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of Shell 100% Cotton Woven Fabric, GSM-90+/- 10%), Lining 100% Polyester Woven Fabric, GSM 80(+/- 10%) Binding		100% Cotton Woven Fabric (GSM 80 +/- 10%), Width 58"	3172 mtrs
			100% Polyester Woven Fabric (GSM 80+/- 10%), Width 51"	8066 mtrs
	52(+/-10%) (Style :B9452		100% Silk Woven Fabric (GSM 52+/- 10%), Width 42"	3172 mtrs
			,	

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23.

Case No.46	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/12/AM-16/DES-V
Fixation of input output norms in 05.01.2015.	respect of Annual Advance Authorization No. 0510392683 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical members present in the meeting. Accordingly, Committee after deliberations decided and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Romper (100% Rayon Woven Fabric, GSM 170+/-10%) Style No. 9170	4300 Pcs	100% Rayon Woven Fabric, GSM 170+/-10%), Width 57"	4737 Mtrs

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24.

Case No.46	M/s Orient Craft Ltd.
NC 03/AM-15, dt. 23.04.2015	File No.01/84/171/13/AM-16/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No. 0510392682 dated
05.01.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with Technical members present in the meeting. Accordingly, Committee after deliberations decided and ratify the above said Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trouser (100% Silk Woven Fabric, GSM 77+/-10%) Style No. 746311	2650 Pcs	100% Silk Woven Fabric, GSM 77+/-10%) , Width 44"	5336 Mtrs

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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